

(LBSNAA) in Mussoorie has collaborated with the Indian Subsidiary of American Society for Quality to train civil servants in better system management; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSION (SHRI V. NARAYANASAMY): (a) and (b) No, Sir. However, National Institute of Administrative Research (NIAR), a Society promoted by Lal Bahadur Shastri National Academy of Administration (LBSNAA), Mussoorie and registered under the Societies Registration Act, 1860 has signed a Memorandum of Understanding (MoU) with the Indian subsidiary of American Society for Quality, on 30.08.2011. The MoU, *inter-alia*, provides that:-

- (i) ASQ India and LBSNAA-NIAR would jointly promote training, seminars, events, national and international study tours and collaborative research focused on enhancing organizational competitiveness and sustainability through a special focus on service quality and good governance.
- (ii) The alliance would involve jointly conducted programmes in formats as above covering all aspects of TQM/Organizational Excellence.
- (iii) The initial focus of this alliance would be on Government organizations that deal with public services and industries in PSU category. The private sector companies would also be included as a potential opportunity as impact on service quality is equally important in this sector.

#### **Appointment of full/part time appointment of CVO**

2688. SHRI JAGAT PRAKASH NADDA: Will the PRIME MINISTER be pleased to state:

- (a) the details of appointing full time/ part time Chief Vigilance Officers (CVOs) in autonomous institutions of Government of India;
- (b) whether the appointment of a full time/part time CVO requires the approval of the Central Vigilance Commission;
- (c) the number of institutions where CVOs have been appointed without consultation with the CVC; and

- (d) Government's proposal to do about such unauthorised appointments?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) and (b) As per instructions contained in the vigilance manual of the CVC Vol.1 (Sixth edition), the Chief Vigilance Officers in all departments/organisations are appointed after prior consultation with the Central Vigilance Commission and no person whose appointment in that capacity is objected to by the Commission may be so appointed.

Para 2.6.1 and 2.6.2 of the Vigilance Manual provide that—irrespective of the fact whether the post of a CVO in an autonomous organization is on full-time basis or on part-time basis, such organizations would forward, through their administrative Ministries/ Departments, a panel of names of three officers of sufficiently higher level, who can report direct to the chief executive in vigilance related matters, arranged in order of preference, along with their bio-data and complete ACR dossiers for the Commission's consideration. The officer approved by the Commission would be appointed as CVO in that organization. Such autonomous organizations that have a full-time post of CVO and propose to fill up the post on deputation basis may obtain a panel of names from the Department of Personnel and Training from the offer list approved by the Commission.

- (c) and (d) Such data is not maintained centrally.

**Implementation of SC decision for amending rules of promotion**

2689. SHRI LALHMING LIANA: Will the PRIME MINISTER be pleased to state:

(a) whether, clarification of, "not adjudged unfit for promotion" to be, as "nothing adverse against the candidate" is given in Supreme Court Citation 1995 AIR 1457, 1995 SCC (3) 532 JT, 1995 (3) 336, 1995 SCALE (2) 282, in relation to Department of personnel and Training's (DoPT) statutory OM. NO. 1/9/69-Estt (SCT) dated 26th March 1970;

(b) whether it is as per stipulation of DoPT/Department of Public Enterprises (DPE);

(c) whether it is applicable to all Public Sector Undertaking (PSU);

(d) whether addition of interview in promotion in the light of supreme